

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

SERVICE TAX APPEAL NO: 89796 OF 2014

[Arising out of Order-in-Original No: 60/ST/RN/Idea/MII/13-14 dated 23rd July 2014 passed by the Commissioner of Central Excise, Mumbai– II.]

Idea Cellular Ltd
5th Floor, Windsor, Off CST Road, Kalina
Santacruz East, Mumbai - 400098

... Appellant

versus

Commissioner of Central Excise
Mumbai – II
9th Floor, Piramal Chambers, Jijibhoy Lane, Lalbaug
Mumbai - 400012

...Respondent

APPEARANCE:

Shri S S Gupta, Chartered Accountant for the appellant

Shri O Shivadikar, Assistant Commissioner (AR) for the respondent

CORAM:

**HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)**

FINAL ORDER NO: A / 85187 /2022

DATE OF HEARING:	09/03/2022
DATE OF DECISION:	09/03/2022

PER: CORAM

Appellant had sought coverage under Sabka Vishwas (Legacy

Dispute Resolution) Scheme, 2019. Learned Authorised Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

**/as*